## GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

## LOK SABHA UNSTARRED QUESTION NO. 1089

TO BE ANSWERED ON THE 08<sup>TH</sup> FEBRUARY, 2022/ MAGHA 19, 1943 (SAKA) ILLEGAL STAY OF FOREIGNERS

1089. SHRI SUNIL KUMAR SINGH:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether a large number of foreigners from African countries are living illegally in the country;
- (b) if so, the details thereof and the action taken by the Government in this regard;
- (c) whether it is a fact that a large number of foreign nationals came to India on Medical Visa and are still in the country even after the expiry of their visa; and
- (d) if so, the details thereof and the action taken by the Government in this regard?

## **ANSWER**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI)

(a) & (b): – As on 24<sup>th</sup> January, 2022, the number of overstaying foreigners from African countries is 25,304.

The number of overstaying foreigners from African countries deported by the Bureau of Immigration controlled Immigration Check Posts in 2018, 2019 & 2020 is 1032, 936 and 315 respectively. State Governments/UTs Administrations also have full powers to deport any foreign national.

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(c) and (d) – A total of 4,10,677, 1,42,928 and 2,72,190 foreigners arrived on Medical Visa in 2019, 2020 and 2021 respectively. As on 24<sup>th</sup> January 2022, the number of foreigners overstaying after the expiry of their Medical Visas is 26,599.

In genuine cases, where overstay is unintentional or because of ignorance or under compelling circumstances, the period of overstay is regularized after charging the penalty fees and visa is extended if required. Where overstay is found to be intentional or unjustifiable, appropriate action is taken as per the Foreigners Act 1946.

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